

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4534
ANSWERED ON:23.12.2005
DABHOL POWER CORPORATION
Gudhe Shri Anantrao

Will the Minister of POWER be pleased to state:

- (a) whether M/s. Bechtel Corporation had lately issued a fresh warning regarding recovery of its Rs.26,000 crore claim from Government of India with respect to Dabhol Power Corporation;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether M/s. Bechtel proposes to disassociate with regard to completion of the second phase (1,444 MW) of the project till all its claims are settled; and
- (d) if so, the reaction of the Government thereto?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS(SHRI PRIYA RANJAN DASMUNSI)

- (a) & (c) : As per the settlement concluded with Bechtel, payment of US\$ 160 million was made to them on 12th July, 2005 by Maharashtra Power Development Corporation Ltd. Government of India has not received any communication from Bechtel since then seeking any further recovery or proposing to disassociate with regard to completion of the power plant.
- (b) & (d) : Do not arise.